

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-278(PB)/2017**

**IN THE MATTER OF:**

M/s. MS Shoes East Ltd.

(Tomorrowland Technologies Exports Ltd.)

.... Applicant/Petitioner

Vs.

Union of India

.... Respondent

**Order under Section 31 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Petitioner/Applicant :

Mr. K.K.R. Das, Adv.

For the Respondent :

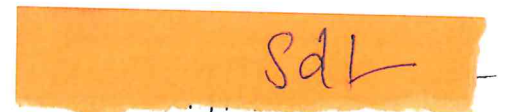
Mr. Sanjib K. Mohanty, Sr. Central Govt.  
Counsel

Mr. Rajiv R. Raj, Adv. for IDBI Bank

**ORDER**

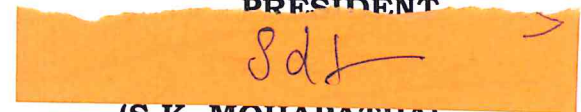
Learned Counsel for the parties' state that the order is still reserved by the Appellate Tribunal as per the details given in the last order dated 26.04.2018.

List the matter on 13<sup>th</sup> June, 2018.



**(M.M.KUMAR)**

**PRESIDENT**



**(S.K. MOHAPATRA)**

**MEMBER(TECHNICAL)**

22.05.2018

V.Sethi